

[English]

PROF.MADHU DANDAVATE: Every-day he utilises the Parliament to condemn one State Government or another and he gets publicity.

PROF.K.K.TEWARY: It is they who are making it a partisan issue. (*Interruptions*)

MR.SPEAKER: Listen to me. I am on my legs. Sit down.

[Translation]

MR. SPEAKER: Please sit down. What can I do if you do not listen to me at all. What are you doing? Please take your seats.

[English]

There is a Constitution and without constitutional provisions, you cannot do anything.

(*Interruptions*)

MR.SPEAKER: Please don't interrupt me. There is a Constitution and under the constitution you are working. Even Mr.Tewary or you may say anything but without the constitutional provisions nothing can be done. What I can sympathise is, and I think the whole House is with me, that whatever and wherever the murders take place, this is too much. And we must all try to do something about that problem.

(*Interruptions*)

MR.SPEAKER: Papers to be Laid. Shri Bhajan Lal.

12.06 hrs.

[English]

PAPERS LAID ON THE TABLE

Annual Report, Annual Accounts and Review on National Federation of Urban Cooperative Banks and Credit Societies Ltd., New Delhi for 1986-87 etc.

THE MINISTER OF AGRICULTURE (SHRI BHAJAN LAL): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 1986-87 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1986-87.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in library. See No..LT-6119/88]

**Mineral Concession (Amendment)
Rules, 1988**

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL IN THE MINISTRY OF STEEL AND MINES (SHRI YOGENDRA MAKWANA): On behalf of Shri M.L. Fotedar I beg to lay on the Table a copy of the Mineral Concession (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 449 (E) in Gazette of India dated the 13th April, 1988 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT—6120/88]

**Employees State Insurance Corporation
(Recruitment) Amendment
Regulations, 1988**

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): I beg to lay on the Table a copy of the Employees' State Insurance Corporation (Recruitment) Amendment Regulations, 1988 (Hindi and English versions) published in Notification No. A-12/11/10/83-Estt. I (A) in Gazette of India dated the 13th February, 1988, under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT—6121/88]

**Statement correcting answer to U.S.Q.
No 1927 D7.3.1983 regarding Housing
Programme in rural areas**

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF TOURISM (SHRIMATI MOHSINA KIDWAI): On behalf of Shri Dalbir Singh: I beg to lay on the Table a Statement (Hindi and English versions) (i) correcting the reply given on 7th March, 1988 to Unstarred Question No. 1927 by Shri Jagannath Patnaik, M.P. regarding low cost housing programmes in rural areas and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT—6122/88]

Review on and Annual Report of Karnataka Agro Industries Corporation Ltd Bangalore for 1985-86; of Gujarat Agro Industries Corporation Ltd., Ahmedabad for 1984-85 Etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1985-86.
 - (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—6123/88]
 - (b) (i) Review by the Government on the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1984-85.
 - (ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—6124/88]
 - (c) (i) Review by the Government on the working of the Madhya

Pradesh State Dairy Development Corporation for the year 1982-83.

(Interruptions)

MR. SPEAKER: Shri Natwar Singh.

- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—6125/88]

(Interruptions)

MR. SPEAKER: Sit down. I have not allowed anybody.

(Interruptions)

MR. SPEAKER: There is a statement going on.

- (2) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—6125/88]

(Interruptions)

MR. SPEAKER: Nothing goes on record. Nobody is allowed except the Foreign Affairs Minister.

- (3) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the years 1980-81 and onwards within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT—6126/88]

(Interruptions)**

12.08 hrs.

STATEMENT RE: DRAWAL OF AN ADVANCE OF RS. 1.80 CRORES FROM CONTINGENCY FUND OF INDIA TO MEET 'CHARGED EXPENDITURE' FOR SUPERNUMERARY POSTS ETC.

- (4) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the Karnataka Dairy Development Corporation Limited, Bangalore, for the years 1984-85 and onwards within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT—6127/88]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): The Ministry of External Affairs urgently require a sum of Rs. 1.80 Crore under 'Charged Head' for creation of 83 supernumerary posts and upgradation of 272 posts following identical judgements delivered by the Supreme Court of India and Central Administrative Tribunal in the two cases of Karam Singh Vs Union of